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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA-748/2002

New Delhi dated this the 20th day March, 2002.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)

Sh. Gajendra Pal Sharma
S/o Late Sh. S.N. Sharma,
Assistant Manager/Dairy Supervisor,
Delhi Milk Scheme,

R/o F-20, Patel Nagar-I,
Ghaziabad, (U.P.) 201001
(By Advocate: Shri S.C. Luthra) ... APPLICANT

VERSUS

Union of India through:

1. The Secretary to the Govt. of India, Department of Animal Husbandry & Dairying, Ministry of Agriculture,
2. The General Manager, Delhi Milk Scheme,

New Delhi-110008. ... RESPONDENTS
(By Advocate : None)

ORDER(ORAL)

S.R. ADIGE, V.C. (A)

Applicant seeks a direction to the respondents to dispose of his representation dated 22.1.2001 (Annexure A.II) by passing detailed speaking and reasoned orders thereon.

2. We have heard Shri S.C.Luthra, counsel for the applicant who has stated that aforesaid representation has not been disposed of as yet.

3. If so, this OA is dispose of with a direction to respondents to dispose of the aforesaid representation by a detail speaking and reasoned order under intimation to applicant in accordance with rules and instructions within three months from the date of receipt of a copy of this order.

4. If any grievance services, it is open to the applicant to agitate the same through proper judicial pronouncement in accordance with law.

5. OA is disposed of, accordingly. Let a copy of the OA be enclosed with this order. No costs.

Lakshmi Srinivasan
(SMT. LAKSHMI SWAMINATHAN)

VICE CHAIRMAN (J)

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(S.R. ADIGE)
VICE CHAIRMAN(A)

RB.